

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 501/2003.

this, the 31st day of October 2003.

HON. MR. S.P. ARYA MEMBER(A)

Irshad Ahmad, aged about 46 years, son of Late Sri Bashir Ahmad, resident of Mainjan village, Mahmoodabad, Tehsil Mahmoodabad, District Sitapur.

....Applicant.

BY ADVOCATE SHRI M.P. RAO.

VERSUS

1. Union of India, through its Division Manager, Personal, N.E. Railway, Ashok Marg, Hazratganj, District Lucknow.
2. Mandal Rail Manager North Eastern Railway (Karmik), Lucknow.
3. Divisional Railway Manager (Safety) Lucknow.
4. Divisional Superintendent (Personal) Lucknow.

....Respondents.

BY ADVOCATE SHRI C.B. VERMA.

ORDER (ORAL)

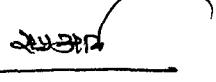
AS PER SHRI S.P. ARYA MEMBER(A)

The applicant has filed this Original Application

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against the seniority list of casual labour issued by Letter No. E/11/227/Avajee/Parichalan dated 20.1.2003 issued on 5.8.2003 by Respondent No. 2 for the screening test, 2003. The name of the applicant is not included in the list. Applicant has also made a representation on 20.8.2003 before the opposite party No. 2 for including the name of applicant in list of casual labour. Same is has still pending for decision.

2. Upon hearing counsel of both the parties, the O.A. is disposed of at the admission stage with the direction to the respondent No. 2 to decide the pending representation in accordance with the rules and instructions applicable in this regard, by passing a speaking order within a period of one month under intimation to the applicant. Counsel for the applicant is directed to submit a copy of the representation alongwith copy of this order to respondent No. 2 and the same shall be disposed of by him in the time granted. The O.A. is disposed of accordingly. No costs.



MEMBER(A)